

**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA**

I.A. No. ____ of 2023

IN

O.A. NO. 112 OF 2023

IN THE MATTER OF

Ram Ekbal Rai.

.....APPLICANT

VERSUS

The State of Bihar & Ors.

....

RESPONDENTS

AND IN THE MATTER OF

Asha Plywood and Veneer Udyog

.....APPLICANT

(Proposed Intervener)

INDEX

SL. NO.	PARTICULARS	PAGE NO.
1.	Synopsis	1-3
2.	Application for Intervention on behalf of the Applicant to the Original Application No. 112 of 2023	4-15
3.	<u>Annexure A-1:</u> Order dated 13.02.2023 passed by the Hon'ble Supreme Court of India in Civil Appeal No. 1050 of 2023	16-17
4.	<u>Annexure A-2:</u> NOC letter issued by Gram Panchayat on 17.03.2019	18-19
5.	<u>Annexure A-3:</u> The copy of GST certificate on 29.03.2022 vide 10FZEPS9840CIZE	20-21
6.	<u>Annexure A-4:</u> The copy of Udyam Registration Certificate vide BR23A0069433 dated 31.03.2020	22-23

7.	<u>Annexure A-5:</u> The copy of Consent to Establish (NOC) issued on 22.10.2022 for plant under Section 25 and 26 of the Water (Prevention and Control of Pollution) Act, 1974	24-26
8.	<u>Annexure A-6:</u> The copy of Provident Fund Code Number vide BRMUZ2634013000 on 16.04.202274	27-30
9.	<u>Annexure A-7:</u> The copy of Notice served by Circle office on 20.06.2022	31-32
10.	<u>Annexure A-8:</u> The copy of order passed by Hon'ble National Green Tribunal dated 08.07.2022	33-34
11.	<u>Annexure A-9: (colly)</u> The copy of CTO at State pollution Control Board, Bihar vide No. 292624663 dated 12.09.2022 (colly)	35-56
12.	<u>Vakalatnama</u>	51


BISHWABANDHU

Advocate for Applicant/Intervener

B-192, UGF, Gali No. 5,

Sainik Nagar, New Delhi 110059

Email: bandhucnlu@gmail.com

Mob: +91-9971616269

Date: 07.10.2023

Place: New Delhi

SYNOPSIS

That the Civil Appeal was filed by the Applicant under Section 22 of Green Tribunal Act, 2010 before the Hon'ble Supreme Court against the impugned judgment and final order dated 13.10.2022 passed by this Hon'ble National Green Tribunal, Principal Bench at New Delhi in Original Application No. 399 of 2022; whereby the State PCB is directed by Hon'ble National Green Tribunal, Principal Bench at New Delhi to take further action by following due process of law and file its Action Taken Report with requisite details. In its report the State PCB shall also mention as to whether any prosecution has been launched against the persons involved in running of the units illegally. The Action Taken Report be filed by the State PCB within two months.

Upon the consequence of the impugned order, the State Govt. and its agencies have either seized or attached the mills. The Majority of mills and were demolished by JCB, which is not only harsh but miscarriage of justice. The Hon'ble National Green Tribunal and Joint Committee constituted have not even noticed the owner of these mills neither given any opportunities to appear or represent. The act of Respondent is violation of natural justice and against the spirit of spirit of Article 19 (1) (g) of Constitution of India and also in disregard of the order of the Ld. NGT which had directed to take action by following due process of law.

The case of the Applicant, briefly, is a plywood manufacturer in the State of Bihar and having all the license and permit and operating within the law. The Applicant obtained No Objection Certificate under Section 25 and 26 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, from the Bihar State Pollution Control Board. The Applicant is also aggrieved by the impugned order dated 13.10.2022 as the Hon'ble Green Tribunal nor the Joint Committee so constituted gave the applicant herein opportunity to represent and submit all the requisites licenses present with the applicant and arbitrarily the State agencies have seized and demolished the plant of Applicant including others 150 saw mills and plants.

The state laws for the wood industry are the Bihar Saw Mills (Regulation) Act 1990, and the Bihar Saw Mills (Regulation) (Amendment) Act 2002, which say that no person engaged in wood-based industries will be able to establish and/or operate any wood-based industry without a license under the act. In August last year, the government brought in the Bihar Wood Industries Investment Promotion Policy, 2020 with an aim to attract new investments and build a positive business ecosystem to improve existing saw mills, Veneer mills, plywood units and furniture units. Since, 1995 the state government has not issued the license under Bihar Saw Mills (Regulation) Act 1990, and the Bihar Saw Mills (Regulation) (Amendment) Act 2002.

The State of Bihar has a total of 2,272 saw mills, 279 Veneer mills, 149 plywood industries, which form the base of the unorganized sector. Facilities given to wood industries by the state are thus underpinned by a mixture of policy dilemma i.e. exhortations of investment boost on one hand and breeding illegal business without crackdown on the other. Section 5 of the Bihar Saw Mills (Regulation) Act, 1990, states that no person shall establish a saw mill or a saw pit except under the authority and subject to the conditions of a license granted while the Applicant is running its mill and plant with approval of State Pollution Control Board and with other required license. Moreover, the Bihar Government has issued a notification dated 27.02.2009, exempted 10 types of trees for forest-based industry and products.

The Applicant is using these Bamboo, Mango, Litchi trees and etc. as raw material for his plant and mill. The additional 'forest produce' were added under with Rule 3(3) of the Bihar Kasthanatha Anya Van Utpadan Abhivahan Ka Niyamawali, 1973.

That due to the impugned order having been passed in violation of the principles of *audi alteram partem*, the manufacturing unit of the Applicant along with 250 other Plywood mills, Saw mills and peeling and veneer mills have either seized/attached or demolished by the virtue of impugned order. The total 70 thousand (25 thousand women) skilled/unskilled have become jobless and 1.5 Lakh farmers are affected due to the consequent action of impugned

order. That grave injustice has been inflicted upon the applicant who is a trade's man and has suffered loss of livelihood due to arbitrary action of the Respondent and due to violation of its right under Articles 14, 19 & 21 of the Constitution of India.

The Respondent's arbitrary action has impacted the applicant and also his/her workers employment and that the Respondent ought to have considered that demolishing/sealing / seizing of the manufacturing units-cum-plants particularly in a state like Bihar, which has limited resources to livelihood and where the issue of migration of labour is highest in the country. It is pertinent to say that no rule or regulation has been framed by the State Government nor there is any enactment authorising the officers of the Forest Department to interfere with the workings of the manufacturer herein. That such an arbitrary action is contrary to Article -14 i.e. against arbitrary action and also against right to life/livelihood and to live with dignity under Article - 21 of the Constitution of India.

The order dated 24.02.2023 passed by the Hon'ble Supreme Court of India in Civil Appeal No. 1414 of 2023; wherein the Hon'ble Apex Court has stated that:

"It is not in dispute that the appellant is not a party. In fact, this forms part of the complaint of the appellant that the order under which demolition of part of the appellant's factory has been carried out has been passed without notice being given to the appellant. We would think that the appellant should approach the NGT and place its grievances before the NGT. Accordingly, the appeal is disposed of.

The appellant is permitted to approach the NGT and place its grievance before the NGT.

We also leave it open to the appellant to approach this Court again against the order in case it becomes necessary."

Hence, this Application for Intervention.

BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA

I.A. No. _____ of 2023

IN

O.A. NO. 112 OF 2023

IN THE MATTER OF

Ram Ekbal Rai.

.....APPLICANT

VERSUS

The State of Bihar & Ors.

....

RESPONDENTS

AND IN THE MATTER OF

Asha Plywood and Veneer Udyog

Through its Proprietor Rita Sinha,

Senduari, Kalyanpur, Harauna, Anchal - Motipur,

Dist. - Muzaffarpur, Bihar 843153

.....APPLICANT

(Proposed Intervener)

**APPLICATION FOR INTERVENTION ON BEHALF OF THE APPLICANT
TO THE ORIGINAL APPLICATION NO. 112 OF 2023**

MOST RESPECTFULLY SHOWETH:

1. That the Applicant herein craves to intervene into the Original Application No. 112 of 2023 in compliance to the direction passed by the Hon'ble Supreme Court order dated 13.02.2023 in Civil Appeal No. 1050 of 2023; wherein, the Hon'ble Apex Court has stated that it is not in dispute that the applicant is not a party. In fact, this forms part of the complaint of the applicant that the order under which demolition of part of the applicant's factory has been carried out has been passed without notice being given to the applicant. The Hon'ble Court said further that the applicant should approach the NGT and place its grievances before

the NGT. Accordingly, the appeal is disposed of. The applicant is permitted to approach the NGT and place its grievance before the NGT. A true copy of the order dated 13.02.2023 passed by the Hon'ble Supreme Court of India in Civil Appeal No. 1050 of 2023 is annexed herewith and marked as ANNEXURE/A-1 (Pages 6 to 7).

2. That the Civil Appeal was filed by the Applicant under Section 22 of Green Tribunal Act, 2010 against the impugned judgment and final order dated 13.10.2022 passed by this Hon'ble National Green Tribunal, Principal Bench at New Delhi in Original Application No. 399 of 2023; whereby the State PCB is directed by Hon'ble National Green Tribunal, Principal Bench at New Delhi to take further action by following due process of law and file its Action Taken Report with requisite details. In its report the State PCB shall also mention as to whether any prosecution has been launched against the persons involved in running of the units illegally. The Action Taken Report be filed by the State PCB within two months.
3. The Applicant respectfully states and submits that the following important questions of law arise for consideration of this Hon'ble Tribunal in the instant application: -
 - a. Whether the Impugned Order passed by the Hon'ble National Green Tribunal is a violation of the Principles of Natural Justice?
 - b. Whether the Ld. NGT exercised its judicial powers, it could not have ignored the principles of natural justice, which, even under Section 19(1) of the NGT Act, it is bound to follow?
 - c. Whether the Impugned Order passed by the Hon'ble National Green Tribunal is against the spirit of Article 19 (1) (g) of Constitution of India?
 - d. Whether the action of Respondent State and its agencies is arbitrary, harsh, abuse of law and in blatant violation of Article-14 and Article - 21 of the Constitution of India?

4. The facts and circumstances relevant to the instant appeal are briefly stated herein below: -
- A. The Applicant has received NOC letter issued by Gram Panchayat on 17.03.2019 and the same is herewith annexed and marked as ANNEXURE/A-2 at (Pages 18 - 19).
 - B. The applicant has obtained GST certificate on 29.03.2022 vide 10FZEPS9840CIZE and the same is herewith annexed and marked as ANNEXURE/A-3 at (Pages 20 - 21).
 - C. The Udyog Aadhar Memorandum has been issued on 31.03.2020 to the proprietor Rita Sinha of the Applicant vide BR23A0069433 dated 31.03.2020 and the same is herewith annexed and marked as ANNEXURE/A-4 at (Pg 22 - 23).
 - D. The Consent to Establish (NOC) plant under Section 25 and 26 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and the same is herewith annexed and marked as ANNEXURE/A-5 at (Pages 24 to 26).
 - E. The Provident Fund Code Number to establish the Appellant under Employees' Provident Fund and Miscellaneous Provision Act, 1952 vide BRMUZ2634013000 on 16.04.2022 and the same is herewith annexed and marked as ANNEXURE/A-6 at (Pg 27-30)
 - F. The Respondent No. 2 has filed the O.A. No. 399 of 2022 before the Hon'ble National Green Tribunal, Principal Bench at New Delhi on 21.05.2022.
 - G. The Joint Committee has submitted the report to the Hon'ble National Green Tribunal.
 - H. That the Impugned Order dated 13.10.2022 passed by the Hon'ble National Green Tribunal, Principal Bench at New Delhi in Original Application No. 399 of 2022; whereby the State PCB is directed to take further action by following due process of law and file its Action Taken Report with requisite details. In its report the State PCB shall

also mention as to whether any prosecution has been launched against the persons involved in running of the units illegally. Action Taken Report be filed by the State PCB within two months.

- I. The Sub-Division office served the notice to submit all the papers relating to ply mills but not to the Appellant and the same is herewith annexed and marked as ANNEXURE/A-7 at (Pages 31-32).
 - J. The Hon'ble National Green Tribunal has constituted the Joint committee to enquire the plywood industries dated 08.07.2022 and the same copy of order is herewith annexed and marked as ANNEXURE/A-8 at (Pages 33 to 34).
 - K. The Applicant has applied for CTO at State pollution Control Board, Bihar vide No. 292624663 dated 12.09.2022 and the same is herewith annexed and marked as ANNEXURE A-9 at (Pg 35 to 50). (copy).
 - L. That being aggrieved by the action of Respondents, the applicant has approached the Hon'ble Supreme Court of India vide Civil Appeal No. 1050 of 2023 dated 24.12.2022.
5. That this Hon'ble Tribunal ought to appreciate that the Order passed is in violation of *audi alteram partem* i.e the Principles of Natural Justice as the applicant has neither been heard nor allowed to represent his/her case and yet adverse order has been passed against the applicant herein.
 6. That this Hon'ble Tribunal while exercising its judicial powers ought not to have ignored the principles of natural justice, which, even under Section 19(1) of the NGT Act, it is bound to follow as under: -

Section 19 in The National Green Tribunal Act, 2010 is as follows:

19 Procedure and powers of Tribunal. -

(1) The Tribunal shall not be bound by the procedure laid down by the Code of Civil Procedure, 1908 (5 of 1908) but shall be guided by the principles of natural justice.

7. That the Hon'ble Apex Court in *Municipal Corporation of Greater Mumbai vs. Ankita Sinha and Others*; 2021 SCC OnLine SC 897 has observed that, "It must also be said that the exercise of suo motu jurisdiction does not mean eschewing with the principles of natural justice and fair play. In other words, the party likely to be affected should be afforded due opportunity to present their side, before suffering adverse orders."
8. That this Hon'ble Tribunal has not appreciated that the passing such direction without hearing the Applicant herein violates the principal of natural justice. That the learned NGT erred in passing orders which have vitally affected the rights of the citizens who were already granted provisional license/license and were operating in accordance with law. The order impugned is totally in breach of the principles of natural justice.
9. That in State of *U.P. v. Sudhir Kumar Singh and Others*; (2020) SCC Online SC 847, this Court has observed that as under:-

"39. An analysis of the aforesaid judgments thus reveals:

(1) Natural justice is a flexible tool in the hands of the judiciary to reach out in fit cases to remedy injustice. The breach of the audi alteram partem rule cannot by itself, without more, lead to the conclusion that prejudice is thereby caused.

(Emphasis supplied)

10. That the scope of judicial review has been succinctly explained by this court in the case of *Tata Cellular vs. Union of India*; (1994) 6 SCC 651, which has been consistently followed in a catena of cases. This Court, in the said case, observed thus:

"77. The duty of the court is to confine itself to the question of legality. Its concern should be:

- 1. Whether a decision-making authority exceeded its powers?*
- 2. Committed an error of law,*
- 3. committed a breach of the rules of natural justice,*

4. *reached a decision which no reasonable tribunal would have reached or,*
5. *abused its powers."*

(Emphasis supplied)

11. That applying the aforesaid principle to the present case, it could be said that the decision-making process has been vitiated either on account of illegality, irrationality or procedural impropriety.
12. That this Tribunal ought to appreciate that the Order passed has adversely effected the right to business guaranteed under the Article 19 (1) (g) of Constitution of India.
13. That the action of Respondent State and its agencies in demolishing and seizing the manufacturing units of the applicant herein without due notice and any opportunity to produce documents valid licenses etc. is arbitrary, harsh, abuse of law and in blatant violation of Article-14 and Article - 21 of the Constitution of India.
14. That it is a settled legal proposition that Article 14 of the Constitution strikes at arbitrariness because an action that is arbitrary, must necessarily involve negation of equality. This doctrine of arbitrariness is not restricted only to executive actions, but also applies to the legislature. Thus, a party has to satisfy that the action was reasonable, not done in unreasonable manner or capriciously or at pleasure without adequate determining principle, rational, and has been done according to reason or judgment, and certainly does not depend on the will alone. See *A.P. Dairy Development Corpn. Federation vs. B. Narasimha Reddy and others*; (2011) 9 SCC 286.
15. That under Article 21 Right to livelihood is an integral part of the Right to life. If one's Right to livelihood would be deprived, then it means that we are taking that person's Right to life. In *Narendra Kumar Chandla v. State of Haryana* the Supreme Court held that the Article 21 protected the Right to livelihood as an integral facet of Right to life. See *Narendra Kumar Chandla vs. State of Haryana and others* (1994) 4SCC460.

16. That the findings recorded or conclusions drawn are either contrary to the evidence or without there being any evidence in support thereof. The applicant who has been granted provisional license/license for plywood Industries from Bihar State Pollution Control Board and having other requisite license to operate, haven't been served notice from this Tribunal, from the Committee appointed by this Tribunal and as well from the law enforcement agency before sealing/demolishing the unit.
17. That the State Government decided to exempt 10 different categories of Wood Based Industries (WBIs). The requirement of raw material for different categories of WBIs is different. It is submitted that this Tribunal has grossly erred in considering all categories of WBIs together and erred in passing the order against licenses granted to all of them.
18. That it is submitted that the original applicant before this Hon'ble Tribunal is not bona-fide litigant. That there are reasons to believe that the proceedings were initiated at the instance of letter written to this Tribunal in reference to settle local politics for not getting votes in election.
19. That before a litigant is permitted to knock the doors of justice and seek orders which have far reaching effects of affecting the employment of thousands of persons, stopping investment in the State, prejudicing the interests of the farmers; the credentials and bonafides of the applicants must be tested.
20. That the only distinction between the prohibited trees and non-prohibited trees is that the non-prohibited trees can be felled without permission, whereas prohibited trees can be felled only in certain circumstances and only after the requisite permission is granted.
21. That if the WBIs are permitted to run or regularized as per the guidelines, it would result in more farmers going in for Agro Forestry in the State, which, in turn, will increase the forest cover. It is submitted

that said 150 units are likely to give employment to around 70000 (25 thousand women) people.

22. That it is necessary that, while protecting the environment, the need for sustainable development has also to be taken into consideration and a proper balance between the two has to be struck. That closing the manufacturing unit belonging to the applicant herein despite having valid license is an abuse of process of law and against the settled principles of sustainable development.
23. That this Hon'ble Court in *the State of Uttar Pradesh & Ors. Etc. Etc. vs. Uday Education and Welfare Trust and Anr. Etc. Etc. vide C.A. Nos. 2407-2412 of 2021*, observed that:

"101. (a)

(b) *In the case of Essar Oil Ltd. vs. Halar Utkarsh Samiti and others; (2004) 2 SCC 392*, this Court discussed the need for a balance between the economic and social needs and development on the one hand and environment considerations on the other. It was observed that laws on environment should be to create harmony between the two since neither one can be sacrificed at the altar of the other. In this regard, the observations of this Court in the case of *Indian Council for Enviro-Legal Action vs. Union of India and others; (1996) 5 SCC 281*, were quoted as under:

"While economic development should not be allowed to take place at the cost of ecology or by causing widespread environment destruction and violation; at the same time, the necessity to preserve ecology and environment should not hamper economic and other developments. Both development and environment must go hand in hand, in other words, there should not be development at the cost of environment."

(c) *In the case of Maharashtra Land Development Corporation and others vs. State of Maharashtra and another; (2011) 15 SCC 616*,

reference was made to *Glanrock Estate Private Limited vs. State of Tamil Nadu; (2010) 10 SCC 96*, wherein it was observed as under:

"27. Forests in India are an important part of the environment. They constitute [a] national asset. In various judgments of this Court delivered by the Forest Bench of this Court in *T.N. Godavarman Thirumulpad v. Union of India* (Writ Petition No. 202 of 1995), it has been held that 'intergenerational equity' is part of Article 21 of the Constitution.

28. What is intergenerational equity? The present generation is answerable to the next generation by giving to the next generation a good environment. We are answerable to the next generation and if deforestation takes place rampantly then intergenerational equity would stand violated.

29. The doctrine of sustainable development also forms part of Article 21 of the Constitution. The 'precautionary principle' and the 'polluter pays principle' flow from the core value in Article 21.

30. The important point to be noted is that in this case we are concerned with vesting of forests in the State. When we talk about intergenerational equity and sustainable development, we are elevating an ordinary principle of equality to the level of overarching principle."

24. That the Applicant has no other alternative remedy except to move this Hon'ble Tribunal by way of this Intervention Application.
25. That the Applicant is of the humble view that it should become a participant in the present petition so that its views are correctly put forward and so that a comprehensive decision can be arrived at by this Hon'ble Tribunal.

26. The Applicant submits that it should be added as a party in the present petition so as to ensure proper adjudication of the present matter.
27. This application is made bona fide and in the interest of justice.

PRAYER

In the circumstances set forth above, it is therefore, most respectfully prayed that your lordships may graciously be pleased to:

- a) This Hon'ble Tribunal may be pleased to allow the Applicant to intervene in the subject Original Application No. 112 of 2023; and
- b) Pass such other and further order(s) as may be deemed fit and proper in the circumstances

AND FOR THIS ACT OF KINDNESS THE APPLICANT AS IN DUTY BOUND SHALL EVER PRAY.

PLACE: NEW DELHI
FILED ON: 07.10.2023

FILED BY


BISHWABANDHU

Advocate for Applicant/Intervener
B-192, UGF, Gali No. 5,
Sainik Nagar, New Delhi 110059
Email: bandhucnlu@gmail.com
Mob: +91-9971616269

**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA**

I.A. No. _____ of 2023

IN

O.A. NO. 112 OF 2023

IN THE MATTER OF

Ram Ekbal Rai.

.....APPLICANT

VERSUS

The State of Bihar & Ors.

.... RESPONDENTS

AND IN THE MATTER OF

M/s Asha Plywood and Veneer Udyog

.....APPLICANT

(Proposed Intervener)

A F F I D A V I T

I, Rita Sinha, W/o Rameshwar Prasad Singh, Age - 45, Proprietor of M/s Asha Plywood and Veneer Udyog, at Senduari, Kalyanpur, Harauna, Anchal - Motipur, Dist. - Muzaffarpur, Bihar 843153, at New Delhi, do hereby state on solemn affirmation as under:

1. That I am the Proprietor of M/s Asha Plywood and Veneer Udyog in the abovenoted case and as such I am fully conversant with the facts and proceedings of the case.
2. That I have read and understood the contents of Para 1 to 27 of the accompanying Interlocutory Applications and I say that the facts stated therein are true and correct to my knowledge.



3. That I have read and understood the contents of the other Interlocutory Applications filed alongwith Civil Appeal and I say that the contents thereof are true and correct to my knowledge.
4. That the Annexures filed with the Interlocutory Applications are true and correct copies of the originals.
5. That I have not filed any other Interlocutory Applications in this Hon'ble Tribunal.

Pishuabady
I Identify the deponent who has Signed/Put T.I. in my presence

ASHA PLYWOOD AND VENEER

रीता सिंह Proprietor
DEPONENT

VERIFICATION:

I, the deponent abovenamed, do hereby state on solemn affirmation that the contents of my above affidavit are true and correct to my knowledge and I believe the same to be true and that nothing material has been concealed therefrom.

06 OCT 2023
VERIFIED ON THIS THE 06 DAY OF OCTOBER, 2023 AT NEW DELHI

ASHA PLYWOOD AND VENEER UDYOG

रीता सिंह Proprietor
DEPONENT



A.N. Singh
ATTESTED
A.N. Singh, Adv.
Notary Public
Govt. of India, New Delhi

06 OCT 2023

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTIONCIVIL APPEAL NO.

DIARY NO. 42647 OF 2022

M/S ASHA PLYWOOD AND VENEER UDYOG
VERSUS
THE STATE OF BIHAR & ANR.Appellant (s)
Respondent(s)O R D E R

Permission to file appeal is granted.

Delay in refiling is condoned.

The appellant challenges the order passed by the National Green Tribunal (hereinafter referred to as 'NGT' for brevity). It is not in dispute that the appellant is not a party. In fact, this forms part of the complaint of the appellant that the order under which demolition of part of the appellant's factory has been carried out has been passed without notice being given to the appellant. We would think that the appellant should approach the NGT and place its grievances before the NGT. Accordingly, the appeal is disposed of.

The appellant is permitted to approach the NGT and place its grievance before the NGT.

We also leave it open to the appellant to approach this Court again against the order in case it becomes necessary.

Signature valid

Digitally signed by
Nikhil Kumar
Date: 2023.02.15
16:50:15 +05:30
Reason:....., J.
[K.M. JOSEPH]....., J.
[B.V. NAGARATHNA]New Delhi;
February 13, 2023.

ITEM NO.17

COURT NO.3

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL Diary No. 42647/2022

(Arising out of impugned final judgment and order dated 13-10-2022
in OA No. 399/2022 passed by the National Green Tribunal)

M/S ASHA PLYWOOD AND VENEER UDYOG

Petitioner(s)

VERSUS

THE STATE OF BIHAR & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.23770/2023-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT and IA No.23769/2023-STAY APPLICATION
and IA No.23771/2023-EXEMPTION FROM FILING O.T. and IA
No.23767/2023-PERMISSION TO FILE APPEAL and IA No.23765/2023-
CONDONATION OF DELAY IN REILING / CURING THE DEFECTS and IA
No.23773/2023-PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 13-02-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s)

Ms. Qurratulain, AOR
Mr. Bishwabandhu, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The appeal is disposed of in terms of the signed
order.

Pending applications stand disposed of.

(NIDHI AHUJA)
AR-cum-PS

(RENU KAPOOR)
ASSISTANT REGISTRAR

[Signed order is placed on the file.]

// TRUE COPY //

B



ग्राम पंचायत राज कल्याणपुर हरौना



मोतीपुर, मुजफ्फरपुर (बिहार)

रामेश्वर प्रसाद सिंह
मुखिया

आवास :

ग्राम- कल्याणपुर हरौना, पो0- मोरसांखी
प्रखण्ड- मोतीपुर, जिला- मुजफ्फरपुर (843111)
मो0- 9973882867, 9473249698
ई-मेल : rameshwarpdsingh075@gmail.com

पत्रांक : 010 / 17.03.19

दिनांक : 17.03.2019

अनापत्ति प्रमाण पत्र

श्री मति: शीता सिन्हा पति रामेश्वर प्रसाद सिंह
ग्राम: कल्याणपुर हरौना थाना: मोतीपुर जिला
मुजफ्फरपुर के द्वारा अनापत्ति प्रमाण पत्र
मांगा गया है जो की आशा लॉडिंग एण्ड
मेनिजर इद्योग कल्याणपुर हरौना - सेन्सुआरी
में लगानी है जिससे आनक के अनुपणा
धुनिष्ट लगाने हेतु अनापत्ति प्रमाण पत्र
निर्गत किया जाता है। इसके पंचायत को
कोई आपत्ति नहीं है।

Rising

मुखिया

ग्राम पंचायत राज कल्याणपुर हरौना
प्रखण्ड-मोतीपुर, मुजफ्फरपुर

17.03.2019

// TRUE COPY //

Gram Panchayat Raj Kalyanpur Harauna
Motipur, Muzaffarpur (Bihar)

Rameshwar Prasad Singh (Mukhiya) Residence: Village- Kalyanpur Harauna, Post Morasundi, Block- Motipur, District- Muzaffarpur (843111)
Mob- 9973882867, 9473249698
Email:rameshwarsinghpdsingh075@gmail.com

Letter No. D/O/17.03.19

Date: 17.03.2019

NO OBJECTION CERTIFICATE

The No Objection Certificate has been asked by Mrs. Rita Sinha W/o Rameshwar Prasad Singh, Village Kalyanpur Harauna, Police Station Motipur, District Muzaffarpur, which needs to be establishing the industry at Kalyanpur Harauna, Senuari by name M/s Asha Plywood and Veneer. Therefore, No Objection Certificate granted to establishing the unit as per the norms and standards. The Panchayat has no objection.

Sd/-

Mukhiya

Gram Panchayat Raj Kalyanpur Harauna
Motipur, Muzaffarpur (Bihar)

//ENGLISH TRANSLATION//






Government of India
Form GST REG-06
[See Rule 10(1)]

Registration Certificate

Registration Number : 10FZEPS9840C1ZE

1.	Legal Name	Rita Sinha			
2.	Trade Name, if any	Asha Plywood & Vencer Udyog			
3.	Constitution of Business	Proprietorship			
	Address of Principal Place of Business	S/O LAXMAN PRASAD, C/O ARUN KUMAR, SENDUARI, KALYANPUR HARAUNA, MOTIPUR, Muzaffarpur, Bihar, 843153			
5.	Date of Liability	16/03/2020			
6.	Period of Validity	From	16/03/2020	To	Not Applicable
7.	Type of Registration	Regular			
8.	Particulars of Approving Authority				
Signature					
Name					
Designation					
Jurisdictional Office					
9.	Date of issue of Certificate	29/03/2020			
Note: The registration certificate is required to be prominently displayed at all places of business in the State.					

|| True Copy ||

Government of India

Form GST REG-06

(See Rule 1091)

Registration Certificate

Registration Number: 10FZEPS9840C1ZE

1.	Legal Name	Rita Sinha			
2.	Trade Name, if any	Asha Plywood & Veneer Udyog			
3.	Constitution of Business	Proprietorship			
4.	Address of Principal place of Business	S/o Laxman Prasad, C/o Arun Kumar, Senduari, Kalyanpur Harauna, Motipur, Muzaffarpur, Bihar 843153			
5.	Date of Liability	16/03/2020			
6.	Period of Validity	From	16.03.2020	To	Not Applicable
7.	Type of Registration	Regular			
8.	Particulars of Approving Authority	Nil			
Signature					
Name		Nil			
Designation		Nil			
Jurisdictional Office		Nil			
Date of issue of Certificate		29.03.2020			
Note: The registration certificate is required to be prominently displayed at all places of business in the State .					

//TRUE COPY//

Bm



संघ. लघु और मध्यम उद्यम संस्थान
MINISTRY OF MSME, SMALL & MEDIUM ENTERPRISES



उद्योग आधार



Udyog Aadhaar

A

Type of Enterprise	Micro	Small	Medium
Manufacturing	A	B	C
Services	D	E	F
UAM No.	BR23A0069433		

Udyog Aadhaar Memorandum

- Aadhaar Number
- PAN Number: FZEPS9840C
- Name of Entrepreneur: RITA SINHA
- Social Category of Entrepreneur: GENERAL
- Gender: Female
- Physically Handicapped: No
- Name of Enterprise: ASHA PLYWOOD & VENEER UDYOG
- Type of Organization: Proprietary
- Location of Plant Details

SN	Flat/Door/Block No.	Name of Premises/Building Village	Road/Street/ Lane	Area/Locality	City	Pin	State	District
1		C/O ARUN KUMAR	SENDUARY, KALYANPUR HARAUNA	MOTIPUR	MUZAFFARPUR	843153	BIHAR	MUZAFFARPUR

Official Address of Enterprise: W/O RAMESHWAR PRASAD SINGH, KALYANPUR HARAUNA, MOTIPUR
 District: MUZAFFARPUR State: BIHAR PIN: 843153
 Mobile No: 8757917637 Email: myincome-tax.bih@gmail.com

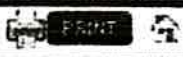
- Date of commencement: 16/03/2020
- Previous Registration details-if any: ::
- Bank Details: IFS Code: BKID0005762 Bank Account: 576220110000450
- Major Activity: MANUFACTURING

SN	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit Code	Activity Type
16.1	16 - Manufacture of wood and products of wood and cork, except furniture; manufacture of articles of straw and plaiting materials	1621 - Manufacture of veneer sheets; manufacture of plywood, laminboard, particle board and other panels and board	16211 - Manufacture of ply wood and veneer sheets	Manufacturing

- Persons employed: 7
- Investment (Plant & Machinery / Equipment's): 22(Rs. in Lakhs)
- District Industry Centre: MUZAFFARPUR

Declaration: I hereby declare that information given above is true to the best of my knowledge. Any information, that may be required to be verified, shall be provided immediately before the concerned authority.

MyMsme Mobile App (Beta Version) is available now for download. <https://play.google.com/store/apps/details?id=msme.mymeme>



Click here for Udyog Aadhaar Registration Certificate

|| True copy ||

Govt. of India
Ministry of Micro, Small & Medium Enterprises
Udyog Aadhar

A	Type of Enterprises	Micro	Small	Medium
	Manufacturing	A	B	C
	Services	D	E	F
	UAM No.	BR23A0059433		

Udyog Aadhar Memorandum

1. Aadhar Number Nil
2. PAN Number FZEPS9840C
3. Name of Entrepreneur Rita Sinha
4. Social Category of Entrepreneur General
5. Gender Female
6. Physically Handicapped No
7. Name of Enterprise Asha Plywood & Veneer Udyog
8. Type of organization Proprietary
9. Location of Plant Details
Flat/Door/Block No. Nil, Name of Premises/Building Village- C/o Arun Kumar, Road/Street/Lane- Senduary, Kalyanpur, Harauna, Area/Locality- Motipur, City- Muzaffarpur, Pin- 843153, State- Bihar, District- Muzaffarpur
10. Official Address of Enterprise
W/o Rameshwar Prasad Singh, Kalyanpur Harauna, Motipur, District Muzaffarpur, State Bihar, Pin 843153, Mobile No. 8757917637, Email myincometax.bih@gmail.com
11. Date of commencement: 16/03/2020
12. Previous Registration details: Nil
13. if any Bank Details: IFSC Code BKID0005762, Bank Ac. 576220110000450
14. Major Activity: Manufacturing
16. NIC 2 Digit 16- Manufacture of wood and products of wood and cork except furniture; manufacture of article of straw and plating materials
- NIC 4 Digit 1621- Manufacture of veneer sheets, manufacture of plywood, laminboard, particle board and other panels and board
- NIC 5 Digit 16211- Manufacture of ply wood and veneer sheets
- Activity type: Manufacturing
17. Persons employed : 7
18. Investment (plant & Mchinery/Equipments): 22(Rs. In Lakh)
19. District Industry Centre: Muzaffarpur

Declaration:

I hereby declare that information given above is true to the best of my knowledge. Any information, that may be verified, shall be provided immediately before the concerned authority.

//TRUE COPY//

Bu



BIHAR STATE POLLUTION CONTROL BOARD
Industrial Estate, Bela, Muzaffarpur-842005

ANNEXURE-A/5

24

Muzaffarpur, dated-

'CONSENT-TO-ESTABLISH' (NOC)

UNDER SECTIONS 25/26 OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974 AND 21 OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981

REFERENCE:

- (i) Name and address of the Proponent: Smt. Rita Sinha, W/o-Rameshwar Prasad Singh, M/s Asha Plywood and Veneer Udyog, At-Senduari, Kalyanpur, Harauna, Dist-Muzaffarpur; and
- (ii) Online application No. 5870232, dated 09.03.2022 of the proponent to establish a ply wood unit on Khesra No/Plot No.- 7, 8, 11, Khata No.- 60, 150, Mauza- Senduari, Kalyanpur, Harauna, Dist-Muzaffarpur; for Capacity: 656 Numbers/day.

AFTER CONSIDERING:

- (i) The facts stated in their application;
- (ii) Bihar State Pollution Control Board's Notification No. 26 dated 08.11.2003;
- (iii) Provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981; and
- (iv) Affidavit dated 09.03.2022 for CTE submitted by the proponent.

NOC IN FAVOUR OF THE PROPONENT AT THE SAID SITE IS HEREBY ACCORDED SUBJECT TO THE FOLLOWING CONDITIONS:

- (i) That, the proponent shall obtain 'Consent-to-Operate' under Section 21 of the Air Act, 1981 prior to commissioning of the plant from Bihar State Pollution Control Board;
- (ii) That, height of stack attached with boiler shall be as prescribed under the Rules with adequate air pollution control facilities and flue gas sampling provisions;
- (iii) That, proper ventilation in working shed shall be provided to prevent from throat, nose, eye and skin irritation due to fugitive emission from formaldehyde adhesives used as bonding material;
- (iv) The other emission if any shall conform to the standards prescribed under The Rules;
- (v) They shall make effort to bring down the noise level due to diesel engine, pressing and sewing machines and also site these machines properly so as to meet required ambient noise level just outside the boundary;
- (vi) That, they shall obtain prior permission to abstract groundwater to use in industrial or domestic purposes (whatever be quantity of water) from competent authority (CGWA);
- (vii) That, in compliance of direction of the hon'ble supreme court and vide Board's HQ ref no.- 2638, dated 09.07.2019, they shall make provisions for display of data outside main factory gate about quantity and quality of water discharge and air emission along with solid waste generated within the factory premises;
- (viii) That, notwithstanding any thing, stated above, the applicant unit shall abide by all the provisions of the environmental laws including policies and guidelines made there under;
- (ix) Tree plantation in three-meter width in vacant space of the unit shall be done and maintained; and
- (x) That, this CTE is granted on the basis of affidavit up-loaded by the applicant and it is subject to the condition that in the event of any information/documents submitted by the proponent are found false or misleading at any stage, the NOC granted, shall be revoked and legal action shall be initiated. If any serious objection is raised and found to be true as regard to sitting of the above unit and pollution control measures then they (unit) shall have to close the unit forthwith and shift to a suitable location at proponent's risk and cost.

NOTE:

1. Bihar State Pollution Control Board reserves the option to revise or add other conditions, if necessary, for protection of Environment in general and for Pollution Control in particular;
2. The present NOC should not be construed as an assurance for the grant of 'Consent-to-Operate' the proposed plant but shall be subject to compliance of all the conditions indicated above;
3. The NOC, granted, shall be valid for a period of six months from the date of issue; and
4. Issued under the instructions of the Competent Authority.

Sd/-
(Sain Kumar)
Regional Officer

Memo No.- 1141

Muzaffarpur, dated:- 09/06/2022

Copy forwarded to: Smt. Rita Sinha, W/o-Rameshwar Prasad Singh, M/s Asha Plywood and Veneer Udyog At-Senduari, Kalyanpur, Harauna, Dist-Muzaffarpur / MS, BSPCB, Patna for information and necessary action.

Sain Kumar
(Sain Kumar)
Regional Officer

BIHAR STATE POLLUTION CONTROL BOARD
Industrial Estate, Bela, Muzaffarpur – 842005

CONSENT-TO-ESTABLISH (NOC)

UNDER SECTION 25/26 OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT 1947 AND 21 OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981

REFERENCE:

- (i) Name and address of the Proponent Smt. Rita Sinha, W/o Rameshwar Prasad Singh, M/s Asha Plywood and veneer Udyog, at Senduari, Kalyanpur, Hrauna, Dist-Muzaffarpur; and
- (ii) Online application no. 5870232, dated 09.03.2022 of the proponent to establish a ply wood unit on Khesra No/Plot No. 7, 8, 11, Khata No. 60, 150, Mauza Senduari, Kalyanpur, Harauna, Dist-Muzaffarpur; for Capacity; 656 Numbers/day.

AFTER CONSIDERING:

- (i) The facts stated in their application;
- (ii) Bihar State Pollution Control Board's Notification No. 26 dated 08.11.2003
- (iii) Provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981; and
- (iv) Affidavit dated 09.03.2022 for CTE submitted by the proponent

NOC IN FAVOUR OF THE PROPONENT AT THE SAID SITE IS HEREBY ACCORDED SUBJECT TO THE FOLLOWING CONDITIONS:

- (i) That, the proponent shall obtain 'Consent-to-operate' under Section 21 of the Air Act, 1981 prior to commissioning of the plant from Bihar State pollution Control Board;
- (ii) That, height of stack attached with boiler shall be prescribed under the Rules with adequate air pollution control facilities and flue gas sampling provisions;
- (iii) That, proper ventilation in working shed shall be provided to prevent from throat, nose, eye and skin irritation due to fugitive emission from formaldehyde adhesives used as bonding material;
- (iv) The other emission if any shall conform to the standards prescribed under the Rules;
- (v) They shall make effort to bring down the noise level due to diesel engine, pressing and sewing machines and also site these machine properly so as to meet the require ambient noise level just outside the boundary;
- (vi) That, they shall obtain prior permission to abstract ground water to use industrial or domestic purposes (whatever be quality of water) from the component authority (CGWA);
- (vii) That, in compliance of the directions of the Hon'ble Supreme Court and vide Boards, HQ Ref No. 2638, dated 0907.2019, they shall make provisions for display of data outside the main factory gate

- about the quantity and quality of water discharge and air emission alongwith solid waste generated within the factory premises;
- (viii) That, notwithstanding anything stated above, the applicant unit shall abide by all the provisions of the environmental laws including policies and guidelines made thereunder;
- (ix) Tree in plantation in 3 meters width in vacant space of the unit shall be done and maintained and
- (x) That, this CTE is granted on the basis of affidavit up-loaded by the applicant and it is subject to the condition that in the event of any information/documents submitted the proponent are found false or misleading at any stage the NOC granted, shall be revoked and legal action shall be initiated. If any serious objection is raised and found to be true as regards to sitting of the above unit and pollution control measures then they (unit) shall have to be close the unit forthwith and shift to a suitable location at proponent risk and cost.

NOTE:

- (i) Bihar State Pollution Control Board reserves the option to revise or add other condition, if necessary for protection of environment in general and for pollution control in particular;
- (ii) The present NOC should not be construed as an assurance for the grant of consent to operate the proposed plant but shall be subject to compliance of all the condition indicated above;
- (iii) The NOC, granted, shall be valid for a period of 6 months from the date of issue and
- (iv) Issued under the instruction of the competent authority

Sd/-
(Sain Kumar)
Regional Officer

Memo No. 1141 Muzaffarpur, Dated 09.06.2022
Copy forward to: Smt. Rita Sinha, W/o Rameshwar Prasad Singh, M/s
Asha Plywood and Veneer Udyog At Senduari, Kalyanpur Harauna,
District Muzaffarpur/ MS, BSPCB Patna for information and necessary
action.

Sd/-
(Sain Kumar)
Regional Officer

//TRUE COPY//

Bu



524
EMPLOYEES' PROVIDENT FUND

ANNEXURE-A/6
27

(A statutory Body under the Ministry of Labour and Employment,

www.epfindia.gov.in

PROVIDENT FUND CODE NUMBER INTIMATION

No : 10000925896MUZ

Date : 16/04/2022

To

RITA SINHA

Prop

Asha Plywood & Veneer Udyog

Asha Plywood Veneer Udyog Senduari Kalyanpur Harauna

Mursandi MUZAFFARPUR

BIHAR - 843111

Sub: Allotment of Code Number to establishment M/s Asha Plywood & Veneer Udyog under Employees' Provident Fund and Miscellaneous Provisions Act, 1952-regarding.

Sir/Madam ,

Based on the information submitted online by you, your establishment is registered with Employees' Provident Fund Organisation with the following code number :

Code Number : BRMUZ2634013000

This code number is allotted based on the following declarations by you:

1. Name of Establishment : Asha Plywood & Veneer Udyog
2. PAN of Establishment : FZEPS9840C
3. Date on which employment strength crossed 19 : 13/03/2022
4. Section under which : 0000001(4)
5. Primary Activity : PLYWOOD
6. Ownership Type : Proprietorship Firm
7. The address proof of the establishment is :

- Any license/certificate/number issued by any Govt.
--

cof of date of set up 16/03/2020 is Others

At the time of application, your establishment is having the following licenses and registrations:

S.No.	License Under	License Number	Date	Issued By	Place of Issue
94211 2	GOODS AND SERVICE TAX IDENTIFICATION NUMBER	10FZEPS9840C1ZE	20/03/2020	Joint Commissioner Of State Tax	Muzaffarpur

10. As on date of your application, your establishment is not registered with ESIC.

11. As on date of your application, your establishment is not having LIN.

SUB REGIONAL OFFICE

MUZAFFARPUR

Asha Plywood Veneer Udyog Senduari Kalyanpur Harauna 843111

sunilyadav980sp@gmail.com

Please note that this intimation letter is generated with the Owners' Details in Form 5A and the intimated letter will be valid only if the Form 5A is enclosed.

Important information:

1. In virtue of this registration, you are required to comply with the provision of the EPF & MP Act 1952. The obligations/duties/responsibilities cast upon you as an employer of this establishment and penalties, on account of non-compliance with the same, are explained on our website www.epfindia.gov.in. You are required to go through them carefully.

2. Remittance of dues under the provisions of the Act is to be made only through a Challan generated through the Unified portal. (The process for registration on the portal, preparation of the ECR bxt file and related information is available on the website and the portal).

3. In case this letter is produced as a proof of the code number of the establishment, before any person including any Inspector from EPFO, the Form 5A generated through the portal at the time of registration should be a part of this letter. The remittance details of the establishment will be available on the EPFO website through the link "Establishment Search" where all payments from December 2016 onwards with the names of employees are available.

4. Please quote the Code Number BRMUZ2634013000 for all the future correspondence with EPFO.

This is a system generated letter and needs no signature.

Employees' Provident Fund Organisation

Dated: 16/04/2022

// TRUE COPY //

EMPLOYEES' PROVIDENT FUND
(A statutory Body under the Ministry of Labour and Employment)
www.epfindia.gov.in

PROVIDENT FUND CODE NUMBER INTIMATION

No: 10000925896MUZ

Date: 16.04.2022

To
Rita Sinha
Prop
Asha Plywood & Veneer Udyog
Asha Plywood Veneer Udyog Senduari Kalyanpur Harauna
Mursandi, Muzaffarpur
Bihar 843111

Sub: Allotment of Code Number to establishment M/s Asha Plywood & Veneer Udyog under Employees' Provident Fund and Miscellaneous Provision Act, 1952-regarding.

Sir/Madam,
Based on the information submitted online by you, your establishment is registered with Employees' Provident Fund Organisation with the following code number:

Code Number: BRMUZ2634013000

This code number allotted based on the following declaration by you:

- | | |
|---|--|
| 1. Name of Establishment | Asha plywood & veneer Udyog |
| 2. PAN of Establishment | FZEPS9840C |
| 3. Date on which employment strength crossed 19 | 13.03.2022 |
| 4. Section under which | 000001(4) |
| 5. Primary Activity | PLYWOOD |
| 6. Ownership Type | Proprietorship Firm |
| 7. The address proof of the establishment is | Any
license/certificate/number
issued by any Govt. |

Application No. 10000925896

Code Number: BRMUZ2634013000

8. Proof of date of set up 16.03.2020 is others

9. At the time of application, your establishment is having the following licenses and registration:

S No.	License under	License Number	Date	Issued by	Place of issue
942 112	GST Identification number	10FZEPS98 40C1ZE	20.03. 2020	Joint Commissioner of State Tax	Muzaf farpur

10. As on date of your application, your establishment is not registered with ESIC.

11. As on date of your application, your establishment is not having LIN.

SUB REGIONAL OFFICE, MUZAFFARPUR

Asha Plywood Veneer Udyog Senduari Kalyanpur Harauna 843111

Sunilyadav980sp@gmail.com

Please note that this intimation letter is generated with the Owners' Details in Form 5A and the intimated letter will be valid only if the Form 5A is enclosed.

Important Information:

1. By virtue of this registration, you are required to comply with the provision of the EPF & MP Act 1952. The obligation/duties/responsibilities cast upon you as an employer of this establishment and penalties, on account of non-compliance with the same, are explained on our website www.epfindia.gov.in. You are required to go through them carefully.
2. Remittance of dues under the provisions of the Act is to be made only through a challan generated through the Unified portal. (The process for registration on the portal, preparation of the ECR txt file and related information is available on the website and portal).
3. In case this letter is produced as a proof of the code number of the establishment, before any person including any Inspector from EPFO, the Form 5A generated through the portal at the time of registration should be part of this letter. The remittance details of the establishment will be available on the EPFO website through the link "Establishment Search" where all payments from December 2016 onwards with the names of employees are available.
4. please quote the Code Number BRMUZ2634013000 for all the future correspondence with EPFO.

This is system generated letter and needs no signature.

Employees' Provident Fund Organisation

Dated 16.04.2022

//TRUE COPY//

Bis

अंचल कार्यालय-मोतीपुरनोटिस

श्री - रामेश्वर प्रसाद सिंह पिता - लक्ष्मण प्रसाद कुशवाहा
 ग्राम - कल्याणपुर हरौका
 थाना - मोतीपुर

जिला पदाधिकारी मुजफ्फरपुर के आदेश पत्रांक-440 दिनांक-23/02/2022 एवं अनुमंडल पदाधिकारी, पश्चिमी, मुजफ्फरपुर के आदेश पत्रांक-278 दिनांक-25/02/2022 के आलोक में अवैध रूप से संचालित आरा मिल/प्लाई मिल एवं विनीयर मिलों की जांच का आदेश प्राप्त हुआ है।

अतः आपके निदेश दिया जाता है कि अपने मिल से संबंधित अनुज्ञप्ति, प्रदुषण आदि कागजात के साथ दिनांक 27/06/22 को अधोहस्ताक्षरी के समक्ष उपस्थित हों। अन्यथा आपके विरुद्ध वरीय पदाधिकारी को संसूचित कर दिया जाएगा और कानूनी कार्रवाई प्रारंभ कर दी जाएगी।

इसे अत्यावश्यक समझें।



[Handwritten Signature]
 अंचल अधिकारी
 मोतीपुर।

// TRUE COPY //

CIRCLE OFFICE - MOTIPUR

Notice

Shri Rameshwar Prasad Singh, S/o Laxman Prasad Kushwaha
Village- Kalyanpur Harauna
Police Station Motipur

The order to inspect the Ara Mills/Plywood Mills and Veneer Mill which are running/operating illegally in reference to the Order Letter No 440 dated 23.02.2022 of District Magistrate, Muzaffarpur and order letter no. 278 dated 25.02.2022 of Sub-Divisional Officer, West Muzaffarpur.

Therefore, you are requested to appear on 27.06.2022 before the undersigned with the documents related to license, NOC of Pollution and etc. Or else, action will be initiated against you and legal process would be initiated with information to senior officer.

Consider it Urgent.

Sd/-
Circle Officer
Motipur

//ENGLISH TRANSLATION//

Bic

ANNEXURE-A/8

Item No.5

(Court No. 2)

BEFORE THE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH**

Original Application No. 399/2022

(By Video Conferencing)

Ram Ekbal Rai

Applicant

Versus

State of Bihar

Respondent

Date of hearing: 08.07.2022

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI,
JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Application is registered based on a letter received by Post.

ORDER

1. The grievances in this application sent by Mr. Ram Ekbal Rai resident of Village Bhatolia, Post Office Brahmpur Karman, Police Station Motipur, District Muzaffarpur, Bihar is that hundreds of veneer mills, saw mills and boiler based plywood factories are operating in the Villages of Motipur block of District Muzaffarpur causing serious environmental pollution and adversely impacting residents of the locality, livestock and agricultural produce.

2. In view of the averments made in the application, it would be appropriate to have a factual and action taken report in the matter. Accordingly, we constitute a Joint Committee comprising of Principal Chief Conservator of Forests, Government of Bihar, State PCB and District Magistrate, Muzaffarpur. The State PCB will be the Nodal agency for coordination and compliance.

3. The Joint Committee may meet within four weeks, undertake site visits, look into the grievances of the applicant, verify the factual position and take requisite action by following due process of law.

4. Factual and action taken report may be furnished within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

List the matter for further consideration on 27.09.2022.

A copy of this order, along with a copy of the application, be forwarded to the Principal Chief Conservator of Forests, Government of Bihar, State PCB and District Magistrate, Muzaffarpur by e-mail for compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

July 8, 2022

Original Application No. 399/2022

AG

//TRUE COPY//

Bic

State Pollution Control Board, Bihar

Receipt No. 292624663	Date : 12-09-2022
Depositor Name	RITA SINHA
Bank Name.	NA
Bank Id.	ICICI
Application Id.	6556156
Name and Address of Industry	M/S ASHA PLYWOOD AND VENEER UDYOG, AT-SENDUARI, KALYANPUR, HARAUNA, ANCHAL-MOTIPUR, DIST-MUZAFFARPUR, BIHAR 843153, MOTIPUR, MUZAFFARPUR
Name of Regional Office	Group
Applied For	CTO - both - new
Payment Date	12-09-2022
Payment Details	
TO both (Rs.)	104050.0
Total Amount Paid (Rs.)	104050.0
Transaction Status	Successfully Completed

Note:- All the correspondences in Online Consent Management Monitoring System (OCMMS) will be done online only, no hard copy letters/notices shall be sent separately. Therefore, you are requested to check the status of your application from time to time.

// True Copy //

State Pollution Control Board, Bihar

Receipt No. 292624663	Date: 12.09.2022
Depositor Name	Rita Sinha
Bank Name	NA
Bank ID	ICICI
Application ID	6556156
Name & Address of Industry	M/s Asha Plywood & Veneer Udyog, At Senduri, Kalyanpur, Harauna, Anchal Motipur- District Mizaffarpur, Bihar 843153, Motipur, Muzaffarpur
Name of Regional Office	Group
Applied for	CTO- Both -new
Payment Date	12.09.2022
	Payment Details
CTO Both (Rs.)	104050.00
Total Amount Paid (Rs.)	104050.00
Transaction Status	Successfully completed

Note: all the correspondences in online consent management monitoring system (OCMMS) will be done online only, no hard copy letters/notices shall be sent separately. Therefore, you are requested to cheque status of your application from time to time

No- BR/587/2022

Government of Bihar

Office of the Chief Inspector of Boilers, Bihar,
Niyojan Bhawan, Bailey Road, Patna- 800001

From,

Sri K. P. Singh
Chief Inspector of Boilers, Bihar
Patna.

To,

M/S Asha plywood & Veneer Udyog
Kalyanpur, Harauna
PO+PS - Motipur, Dist - Muzaffarpur - 843111

Patna, Dated-17-10-22

Sub:- Ownership of Boiler Registration No UP/7455

Sir,

Reference to your letter no. NIL dated 07.9.2022on the abovenoted subject matter, this is to inform you that ownership of
Boiler Registration no. UP/7455 has been recorded in the name of
your firm. M/S. Asha plywood & Veneer Udyog, Kalyanpur Harauna
PO+PS - Motipur, Dist - Muzaffarpur - 843111

Yours faithfully

17-10-2022
(K. P. Singh)

Chief Inspector of Boilers, Bihar

Patna.

// TRUE COPY //

No.- BR/587/2022

Government of Bihar

Office of Chief Inspector of Bihar,

Niyojan Bhawan, Bailey Road, Patna - 800001

From,

Shri K.P. Singh.

Chief Inspector of Boiler of Bihar

Patna

To,

M/s Asha Plywood and Veneer Udyog

Kalyanpur, Harauna

Po+ PS- Motipur, District- Muzaffarpur- 843111

Patna Dated 17.10.22

Subject:- Ownership of Boiler Registration Number UP/7455

Sir,

Reference to your letter no. NIL dated 07.09.2022 on the above noted subject matter, this is to inform you that ownership of Boiler Registration No. UP/7455 has been recorded in the name of your firm M/s Asha Plywood and Veneer Udyog, Kalyanpur, Harauna, Po+ PS- Motipur, District- Muzaffarpur- 843111.

Yours Faithfully

Sd/-

(KP Singh)

Chief Inspector of Boiler of Bihar

Patna




BIHAR STATE POLLUTION CONTROL BOARD
Industrial Estate, Bela, Muzaffarpur-842005

Ref. No.-2646

Muzaffarpur, dated-19/12/2022

DISCHARGE CONSENT ORDER

With reference to the on-line application no.- 6556156, dated 12.09.2022, received on dated: 12.09.2022, Previous CTE copy valid up to: 08.12.2022, reply submitted dated: 10.12.2022 and undertaking for CTO dated: 09.12.2022 of M/s Asha Plywood and Veneer Udyog, At-Senduari, Kalyanpur Harauna, Block-Motipur, Dist-Muzaffarpur for consent under sections 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, he/they is/are granted consent to bring into use his/their new/altered/existing outlet(s) for discharge of trade effluent and/or domestic sewage of the plant (Capacity:- Plywood: 656 Number/day) At-Senduari, Kalyanpur Harauna, Block-Motipur, Dist-Muzaffarpur for the period of five years from the date of issue subject to the following conditions:-

1. That, he/they shall not make any alteration, addition, deletion or modification in the plant without the prior clearance from the Board and shall also abide by the obligations under sections 24, 31 and 33A of the Water (Prevention & Control of Pollution) Act, 1974 and further shall extend co-operation to the Board in performing its functions entrusted under sections 20, 21, 23, 30 and 32 of the Act;
2. That, he /they shall comply with the requirements of Rule 14 of the Environment (Protection) Rules, 1986; Rules 4, 5, 7, 9, 10 and 11 of the Hazardous Wastes (Management and Handling) Rules, 1989, Rules 4, 5, 7, 8, 10, 11, 12, 13, 15 and 18 of the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989; and the provisions of the Public Liability Insurance Act, 1991 (whichever is applicable);
3. That, he/they shall monitor his/their effluent(s) regularly and maintain its quality in conformity with Board's standards and shall produce its proof, as and when asked for;
4. That, he/they shall submit application for consent again 30 days before the expiration of the period of consent or within 30 days from the date of receipt of this order, whichever is applicable;
5. That, the unit shall not discharge any effluent outside the plant premises, if any that shall conform to the prescribed standard;
6. That, the wastewater generated from boiler blow down (if any) shall be softened by lime treatment and shall be used in washing/gardening purposes;
7. That, they shall obtain prior permission for extraction of groundwater from CGWA in case of groundwater extraction \geq 10 KL/day;
8. That, maximize recycling of water and utilization of treated water/sewage water in in-house shall be ensured;
9. That, the environmental statement for each financial year ending 31st Sept. in Form-V as is amended to be submitted by the proponent to the Board as prescribed in the Environment (Protection) Rules, 1986;
10. That, in compliance of direction of the Hon'ble Supreme Court and vide Board's HQ ref no.- 2638, dated 09.07.2019, they shall make provisions for display of data outside main factory gate about quantity and quality of water discharge and air emission along with solid waste generated within the factory premises;

11. That, notwithstanding any thing stated above, the applicant unit shall abide by all the provisions of the environmental laws including policies and guidelines made there under; and
12. That, this CTO is granted on the basis of undertaking up-loaded by the applicant and it is subject to the condition that in the event of any information/documents submitted by the proponent are found false or misleading at any stage, the CTO granted, shall be revoked and legal action shall be initiated.

To,

Smt. Rita Sinha,
M/s Asha Plywood and Veneer Udyog,
At-Senduari, Kalyanpur Harauna, Block-Motipur,
Dist-Muzaffarpur.

Sain Kumar
(Sain Kumar) 15/12/22
Regional Officer

// TRUE COPY //

BIHAR STATE POLLUTION CONTROL BOARD

Industrial Estate, Bela, Muzaffarpur – 842005

Ref. No. 2646

Muzaffarpur, dated 19.12.2022

DISCHARGE CONSENT ORDER

With reference to the online application no. 6556156, dated 12.09.2022 received on dated 12.09.2022 previous CTE copy valid up to 08.12.2022 reply submitted dated 10.12.2022 and undertaking for CTO dated 09.12.2022 of M/s Asha Plywood and Veneer Udyog Senduari, Kalyanpur, Harauna, Block Motipur, District Muzaffarpur for consent under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, he/they is/are granted consent to bring into use his/their new/altered/existing outlet(s) for discharge of trade effluent and/or domestic sewage of the plant (capacity plywood, 656 no/days) at- Senduari, Kalyanpur, Harauna, Block Motipur, District Muzaffarpur for the period of 5 years from the date of issue subject of following condition.

1. That, he/they shall not make any alteration, addition, deletion or modification in the plant without the prior clearance from the Board and shall also abide by the obligation under section 24, 31 and 33A of Water (Prevention and Control of Pollution) Act, 1974 and further shall extend cooperation to the Board in performing its function and entrusted under section 20,21, 23, 30 and 32 of the Act.
2. That, he/they shall comply with the requirement of rule 14 of the Environment (Protection) Rules 1986; rules 4,5,7,9,10 and 11 of the hazardous wastes (management and handling) Rules 1989, Rules 4,5,7,8,10,11,12, 13, 15 and 18 of the manufacturer, storage and import of hazardous chemical rules 1989 and provisions of public liability insurance Act 1991 (whichever is applicable).
3. That, he/they shall monitor his/their effluent (regularly and maintained its quality in conformity with Board's standard and shall produce its proof, as and when asked for.
4. That, he/they shall submit application for consent again 30 days before the expiration of the period of consent or within 30 days from the date of receipt of this order, whichever is applicable.

5. That, the unit shall not discharge any effluent outside the plant premises if any that shall conform to the prescribed standard.
6. That, the waste water generated from boiler blow down (if any) shall be soften by lime treatment and shall be used in washing/gardening purposes.
7. That, they shall obtain prior permission for extraction of ground water from CGWA in case of ground water extraction \geq 10 KL/day;
8. That, maximize recycling of water and utilisation of treated water sewage/water in in-house shall be ensured;
9. That, the environmental statement for financial year ending 31st Sept. in Form V as is amended to be submitted by the proponent to the Board as prescribed in Environmental (protection) Rules, 1986;
10. That, in compliance of direction of the Hon'ble Supreme Court and vide Board's HQ ref no. 2638, dated 09.07.2019, they shall make provisions for display of data outside main factory gate about quantity and quality of water discharge and air emission along with solid waste generated within the factory premises;
11. That, notwithstanding anything stated above, the applicant unit shall abide by all the provisions of the Environmental Laws including policies and guidelines made thereunder and
12. That, this CTO is granted on the basis of undertaking uploaded by the applicant and it is subject to the condition that in the event of any information/documents submitted by proponent are found false or misleading at any stage, the CTO granted, shall be revoked and legal action shall be initiated.

To,
Smt. Rita Sinha
M/s Asha Plywood and Veneer Udyog
Senduari, Kalyanpur, Harauna,
Block Motipur, District Muzaffarpur

Sd/-
Sain Kumar
Regional Officer

Bu

BIHAR STATE POLLUTION CONTROL BOARD
Industrial Estate, Bela, Muzaffarpur-842005

Ref. No.-2047

Muzaffarpur, dated-19/12/2022

EMISSION CONSENT ORDER

With reference to the on-line application no.- 6556156, dated 12.09.2022, received on dated: 12.09.2022, Previous CTE copy valid up to: 08.12.2022, reply submitted dated: 10.12.2022 and undertaking for CTO dated: 09.12.2022 of M/s Asha Plywood and Veneer Udyog, At-Senduari, Kalyanpur Harauna, Block-Motipur, Dist-Muzaffarpur for consent under sections 21 of the Air (Prevention & Control of Pollution) Act, 1981, he/they is/are granted consent to operate his/their plant (Capacity:- Plywood: 656 Number/day) At-Senduari, Kalyanpur Harauna, Block-Motipur, Dist-Muzaffarpur for the period of five years from the date of issue subject to the following conditions:-

1. That, he/they shall not make any alteration, addition, deletion or modification in the plant without the prior clearance from the Board and shall also abide by the obligations under sections 22,23 and 31A of the Air(Prevention & Control of Pollution) Act, 1981 and further shall extend co-operation to the Board in performing its functions entrusted under sections 24,25 and 26 of the Act ;
2. That, he /they shall comply with the requirements of Rule 14 of the Environment (Protection) Rules, 1986; rules 4,5,7,9,10 and 11 of the Hazardous Wastes (Management and Handling), Rules 1989; Rules 4, 5, 7, 8, 10, 11, 12, 13, 15, 17 and 18 of the Manufacture, Storage and Import of Hazardous Chemical Rules,1989; and the provisions of the Public Liability Insurance Act, 1991 (whichever is applicable);
3. That, he/they shall monitor his/their emission(s) and the ambient air quality from representative point regularly and shall maintain its quality in conformity with Board's standards and shall produce its proof, as and when asked for;
4. That, he/they shall submit application for consent before 30 days before the date of expiration of the consent or within 30 days from the date of receipt of this order, whichever is applicable;
5. That, the height of boiler stack shall be as prescribed under the Rules and should not be less than 12 meter;
6. That, they shall submit stack emission monitoring report once in a year to the Board and adequate control equipment shall be provided to meet the prescribed standard;
7. That, the Particulate Matter (PM) emission should be $\leq 800 \text{ mg/Nm}^3$ (for capacity 2 to less than 10 TPH boiler);
8. That, they shall maintain safe handling of resin/adhesives used for board making and there should not be fugitive emission of these adhesive which may cause eye burring etc;
9. That, diesel generating sets (DG Sets), if any, as source of backup power should be provided with an integral acoustic enclosure and the maximum permissible sound pressure level for new D.G. set shall be 75 dB(A) at 1 meter from the enclosure surface. The height of exhaust of DG sets should be as: Exhaust Stack Height formula:- (Ht of Building in meter + $0.2\sqrt{\text{KVA}}$) m; it should be installed on pucca base with anti vibration pads;

13. That, they shall ensure all possible measures to be implemented to control noise pollution and the ambient noise levels should conform to the standards prescribed under the Noise Pollution (Regulation and Control) Rules, 2000, as amended to date viz. 75 dB(A) during day time and 70 dB (A) during night time;
14. That, they shall comply with the provisions (whichever applicable) of the Solid Waste Management Rules, 2016. Separate wet and dry bins must be provided and segregation of dry (in blue bin), wet (in green bin) and domestic hazardous waste (in black bin) must be ensure; wet waste must be composted inside the premises and dry & domestic hazardous waste shall be handed over to the local body. Non-biodegradable waste and dry waste like rejected corrugated cardboard, waste paper etc may be handed over to the recyclers registered with Bihar State Pollution Control Board;
15. That, tree plantation in vacant space of the campus shall be done to develop as green belt and to control ecology of area surrounding the unit;
16. That, the environmental statement for each financial year ending 31st Sept. in Form-V as is amended to be submitted by the proponent to the Board as prescribed in the Environment (Protection) Rules, 1986;
17. That, in compliance of direction of the hon'ble supreme court and vide Board's HQ ref no.- 2638, dated 09.07.2019, they shall make provisions for display of data outside main factory gate about quantity and quality of water discharge and air emission along with solid waste generated within the factory premises;
18. That, notwithstand any thing stated above, the applicant unit shall abide by all the provisions of the environmental laws including policies and guidelines made there under;
19. That, Tree Plantation shall be done and maintained; and
20. That, this CTO is granted on the basis of undertaking up-loaded by the applicant and it is subject to the condition that in the event of any information/documents submitted by the proponent are found false or misleading at any stage, the CTO granted, shall be revoked and legal action shall be initiated.

To,

Smt. Rita Sinha,
M/s Asha Plywood and Veneer Udyog,
At-Senduari, Kalyanpur Harauna, Block-Motipur,
Dist-Muzaffarpur.

Sainkumar
(Sain Kumar) 19/12/22
Regional Officer

// TRUE COPY //

BIHAR STATE POLLUTION CONTROL BOARD

Industrial Estate, Bela, Muzaffarpur – 842005

Ref. No. 2647

Muzaffarpur, dated 19.12.2022

EMISSION CONSENT ORDER

With reference to the online application no. 6556156, dated 12.09.2022 received on dated 12.09.2022 previous CTE copy valid up to 08.12.2022 reply submitted dated 10.12.2022 and undertaking for CTO dated 09.12.2022 of M/s Asha Plywood and Veneer Udyog Senduari, Kalyanpur, Harauna, Block Motipur, District Muzaffarpur for consent under section 21 of the Air (Prevention and Control of Pollution) Act, 1981, he/they is/are granted consent to operate his/their plant (capacity plywood, 656 number/days) at- Senduari, Kalyanpur, Harauna, Block Motipur, District Muzaffarpur for the period of 5 years from the date of issue subject of following condition.

1. That, he/they shall not make any alteration, addition, deletion or modification in the plant without the prior clearance from the Board and shall also abide by the obligation under section 22, 23 and 33A of Air (Prevention and Control of Pollution) Act, 1981 and further shall extend cooperation to the Board in performing its function and entrusted under section 24, 25 and 26 of the Act.
2. That, he/they shall comply with the requirement of rule 14 of the Environment (Protection) Rules 1986; rules 4,5,7,9,10 and 11 of the hazardous wastes (management and handling) Rules 1989, Rules 4,5,7,8,10,11,12, 13, 15 and 18 of the manufacturers, storage and import of hazardous chemical rules 1989 and provisions of public liability insurance Act 1991 (whichever is applicable).
3. That, he/they shall monitor his/their emission(s) and the ambient air quality from representative point regularly and shall maintained its quality in conformity with Board's standard and shall produce its proof, as and when asked for.
4. That, he/they shall submit application for consent before 30 days before the date of expiration of the consent or within 30 days from the date of receipt of this order, whichever is applicable.
5. That, the height of Boiler stack shall be as prescribed under the rules and should not be less than 12 meters.

6. That, they shall submit stack emission monitoring report once in a year to the Board and adequate control equipment shall be provided to meet the prescribed standards;
7. That, the particular matter (PM) emission should be ≤ 800 mg/Nm³ (for capacity 2 to less than 10 TPH boiler);
8. That, they shall maintain safe handling of resin/adhesives used for board making and there should not be fugitive emission of the adhesive which may cause eyes burring etc.;
9. That, diesel generating sets (DG sets), if any; as source of back up power should be provided with integral acoustic enclosure and the maximum permissible sound pressure level for new DG set shall be 75 dB(A) at 1 meter from the enclosure surface. The height of exhaust of DG sets should be as: exhaust stack height formula:- (Ht of Building in meter + 0.2 \sqrt KVA) m; it should be installed on pucca base with anti-vibration pads;
10. That, they shall ensure all possible measures to be implemented to control noise pollution and the ambient noise level should conform to the standards prescribed under the noise pollution (regulation and control) Rules, 2000, as amended to date viz 75 dB(A) during day time and 70 dB(A) during night time;
11. That they shall comply with the provisions (whichever applicable) of the solid waste management Rules, 2016. Separate wet and dry bins must be provided and segregation of dry in (blue bin), wet in (green bin) and domestic hazardous waste in (black bin) must be ensure, wet waste must be composted inside the premises and dry and domestic hazardous waste shall be handed over to the local body. None-biodegradable waste and dry waste like rejected corrugated cardboard, waste paper etc. may be handed over to the recyclers registered with Bihar State Pollution Control Board;
12. That, tree plantation in vacant space of the campus shall be done to develop as green belt to control ecology of are surrounding the unit;
13. That, the environmental statement for each financial years ending 31st Sept. in Form V as is amended to be submitted by the proponent to the Board as prescribed in Environmental (protection) Rules, 1986;

14. That, in compliance of direction of the Hon'ble Supreme Court and vide Board's HQ ref no. 2638, dated 09.07.2019, they shall make provisions for display of data outside main factory gate about quantity and quality of water discharge and air emission along with solid waste generated within the factory premises;
15. That, notwithstanding anything stated above, the applicant unit shall abide by all the provisions of the Environmental Laws including policies and guidelines made thereunder;
16. That, tree plantation shall be done and maintained; and
17. That, this CTO is granted on the basis of undertaking uploaded by the applicant and it is subject to the condition that in the event of any information/documents submitted by proponent are found false or misleading at any stage, the CTO granted, shall be revoked and legal action shall be initiated.

To,
Smt. Rita Sinha
M/s Asha Plywood and Veneer Udyog
Senduari, Kalyanpur, Harauna,
Block Motipur, District Muzaffarpur

Sd/-
Sain Kumar
Regional Officer



पत्रांक..६.३२/

कार्यालय वरीय जिला समादेष्टा-सह-जिला अग्निशमन पदाधिकारी, मुजफ्फरपुर।
दिनांक:- ०५ / ...११ / २०२२

सेवा में,

आशा प्लाईउड,
कल्याणपुर हरौना , मोतीपुर।

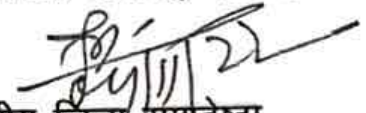
प्रसंग:- अग्निशामालय मोतीपुर का ज्ञापांक 320, दिनांक 03.11.2022

बिषय:- अग्नि अंकेक्षण प्रतिवेदन भेजने के संबंध में।

उपर्युक्त बिषय के संबंध में कहना है कि आशा प्लाईउड, कल्याणपुर हरौना , मोतीपुर का बिहार अग्निशमन सेवा नियमावली 2021 के अनुरूप अग्नि सुरक्षा कर प्रतिवेदन अग्निशामालय मोतीपुर द्वारा जाँच समर्पित किया गया है। उक्त अग्नि अंकेक्षण प्रतिवेदन में दिये गये परामर्श/सुझाव का अनुपालन करना सुनिश्चित करें।

अतः उक्त संस्थान को संबंधित त्रुटियों का निराकरण हेतु परामर्श/निर्देश दिया जाता है, अन्यथा बिहार अग्निशमन सेवा अधिनियम, 2014 की धारा-37.44 तथा बिहार अग्निशमन सेवा नियमावली, 2021 के नियम-22 (ख)(ग)(घ)(छ)(ज)(झ)(ञ) के अन्तर्गत तथा बिहार भवन उपविधि, 2014 की उपविधि-16(7) के अन्तर्गत वैधानिक कार्रवाई की जा सकती है।

अनु०:-यथोपरि!


वरीय जिला समादेष्टा
-सह-

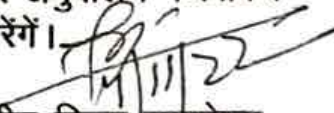
जिला अग्निशमन पदाधिकारी,
मुजफ्फरपुर।

ज्ञापांक.६३२/

मुजफ्फरपुर,दिनांक:- ०५ / ...११ / २०२२

कार्यालय वरीय जिला समादेष्टा-सह-जिला अग्निशमन पदाधिकारी, मुजफ्फरपुर।

- प्रतिलिपि:- 1. निदेशक-सह-राज्य अग्निशमन पदाधिकारी, बिहार, पटना को सादर सूचनार्थ प्रेषित।
2. अग्निशामालय पदाधिकारी, मोतीपुर को सूचनार्थ एवं आवश्यक क्रियार्थ प्रेषित।
निदेश दिया जाता है कि संबंधित संस्थान को प्रपत्र-श/जाँच प्रतिवेदन तथा अनुपालन प्रतिवेदन का एक प्रति उपलब्ध कराते हुए 07 दिनों के अंदर अनुपालन करवाकर प्रतिवेदन अद्योहस्ताक्षरी के कार्यालय में भेजना सुनिश्चित करेंगे।


वरीय जिला समादेष्टा
-सह-

जिला अग्निशमन पदाधिकारी,
मुजफ्फरपुर।

Letter No. 832

OFFICE OF THE SENIOR DISTRICT COMMANDER-CUM-DISTRCT
FIRE OFFICER, MUZAFFARPUR

Date 05.11.2022

To,

Asha Plywood

Kalyanpur Harauna, Motipur

Context: - Letter No. 320 of fire station Motipur, dated 03.11.2022

Subject:- Regarding sending fire audit report

In relation to the above subject, it is said that Asha Plywood, Kalyanpur, Harauna, Motipur has given the representation according to the Bihar Fire Service Rules, 2021 report on Fire safety, the investigation has been dedicated by the Fire Station Motipur. In the said fire audit report make sure to follow the advice/suggestions given.

Therefore, the said institution is advised/directed to rectify the related errors, otherwise under section- 37, 44 of Bihar fire Service Act, 2014 and Rule- 22(B), 22(C), 22(D) of Bihar Fire Service Rule 2021 and under the section of 16(7) of Bihar Building bye laws 2014, statutory action can be taken under the law.

Encl.

As above

Sd/-

Senior District commander

With

District Fire Officer

Muzaffarpur

Memo No. 832

Muzaffarpur Dated 05.11.2022

File

OFFICE OF THE SENIOR DISTRICT COMMANDER-CUM-DISTRCT
FIRE OFFICER, MUZAFFARPUR

Copy to

1. Regards to the Director cum State Fire Officer, Bihar, Patna for kind information.
2. sent to Fire station Officers, Motipur for information and necessary action. It is directed that by providing a copy of Form S/Inspection report and compliance report to the concerned institution, they will ensure to send the report to the office of the undersigned after getting the compliance done within 7 days.

Sd/-
Senior District commander
With
District Fire Officer
Muzaffarpur

//ENGLISH TRANSLATION//

File

BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA

I.A. NO. ____ OF 2023

IN

O.A. NO. 112 OF 2023

IN THE MATTER OF:

Ram Ekbal Rai

....Applicant

Versus

The State of Bihar & Ors.

....Respondents

AND

IN THE MATTER OF:

Asha Plywood and Veneer Udyog

....Intervener(s)/Applicant(s)

KNOW ALL to whom these present shall come that I/We Rita Sinha, Proprietor of M/s Asha Plywood and Veneer Udyog, at Senduari, Kalyanpur, Harauna, Anchal – Motipur, Dist. – Muzaffarpur, Bihar 843153, do hereby appoint

Sh Bishwabandhu (D/250/2012):9971616269

[Res. Off.: B-192, UGF, Gali No. 5, Umamutra Society, Sainik Nagar, New Delhi -110059]

(herein after called the advocate/s) to be my/our Advocates in the above noted case authorized them: -

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us.

To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

The deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

And I /we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself.

And I /we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid. I /we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

IN WITNESS WHEREOF I/We do hereunto set my /our hand to these presents the contents of which have been understood by me/us on this 06th day of October, 2023.
Accepted subject to the terms of fees.

Identified signature of the Client

Bishwabandhu
ADVOCATE



ASHA PLYWOOD AND VENEER UDYOG
रीता सिन्हा
Proprietor
CLIENT